

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL No. 22 of 2016 &
IA Nos. 55, 56, 57 & 115 of 2016**

Dated: 30th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Sun E Solar B.V.

...Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Abhishek Malhotra
Mr. Aditya Kumar Singh

Counsel for the Respondent(s) : Mr. Nikhil Nayyar
Mr. Dhananjay Balaji for R-1

Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza for R-2 & 3

ORDER

Learned counsel for Respondent No.1 states that reply will be filed during course of the day. He may do so after serving copy on the other side. Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 18.04.2016 after serving copy on the other side.

List the matter on **25.04.2016.**

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson